

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1633
TO BE ANSWERED ON 31.07.2023

Cutting of Aravalli Ranges

1633. SHRI ARJUN LAL MEENA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it has come to the notice of the Government that the land mafias in Udaipur parliamentary constituency is causing harm to the environment by illegal trading of lands in Aravalli ranges;
- (b) if so, the details thereof;
- (c) whether any action has been taken by the Government in this matter; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) As per the report received from the Government of Rajasthan, Udaipur parliamentary constituency does not cover the Aravalli ranges and neither falls under the areas specified in Aravalli Notification, 1992. There is no report of forest land being illegally traded in Udaipur in the Aravalli ranges.

(c) & (d) Protection and management of forests is primarily the responsibility of State Governments /Union Territory Administrations. There are strong legal frameworks for protection and management of forests under various acts and rules such as Indian Forest Act, 1927, Forest (Conservation) Act, 1980, Wildlife (Protection) Act, 1972, and the State Governments /UT Administrations take appropriate actions in accordance with the provisions made under these Acts/ Rules for protection and conservation of forest land.
